

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 326/2024

PRADEEP KUMAR &amp; ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH &amp; ANR.

Respondent(s)

FOR ADMISSION and I.R.

IA No. 178956/2019 - EXEMPTION FROM FILING O.T.

IA No. 22974/2020 - EXEMPTION FROM FILING O.T.

IA No. 22973/2020 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES

Date : 04-06-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MRS. JUSTICE V. MOHANA  
(PARTIAL COURT WORKING DAYS BENCH)

For Appellant(s) : Mr. Ishank Gupta, Adv.

For Respondent(s) : Mr. Prabodh Kumar, AOR  
Mr. Raahul Trivedi, Adv.  
Ms. Karanpreet Kaur, Adv.  
Mrs. Preeti Jignesh Joshi, Adv.  
Mr. Ashok Trivedi, Adv.  
Ms. Shivani Tiwari, Adv.  
Mr. Divyam Joshi, Adv.  
Mr. Abhirup Sarkar, Adv.

Dr. Vijendra Singh, AOR  
Mr. Aniket Tiwari, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

In terms of letter circulated by learned  
counsel for the respondent-State of Uttar Pradesh  
seeking adjournment, the matter is adjourned to July,  
2026.

In the meantime, learned counsel to file  
vakalatnama and appearance.

(SONIA BHASIN)  
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)  
ASSISTANT REGISTRAR